## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 217/2016 RT No. 117/Chd/Hry/2017

In the matter of scheme of amalgamation of:

M/s. Covidien Healthcare India Pvt. Ltd. ... Applicant/Transferor Co.

M/s. India Medtronic Pvt. Limited. ...Non-Applicant/Transferee Co.

Mr. Rohit Khanna, Mr. Dheeraj Nair and Mr. Raghav Kapoor Present: -

Advocates for Applicant-companies.

The learned counsel for the applicant-companies has filed affidavit of Mr. Sudeep Dhariwal, Authorised Representative of both the applicant/transferor company and the non-applicant/transferee company to the effect that no 'objections' to the proposed Scheme have been received after the notice of the petition was published and that there is no requirement to serve notice to the Reserve Bank of India. Certificate (Annexure A 1) of the Chartered Accountants dated 13.12.2016 has also been attached stating that in terms of proviso to Section 232 (3) of the Companies Act, 2013, the accounting treatment proposed in the Scheme is in conformity with the accounting standards applicable as per law. The same be taken on record.

On request, adjourned to 29.05.2017 for arguments.

(Justice R.P. Nagrath)

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Member (Judicial)

. ∕May 25, 2017